

- (i) Thirty Third Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Seventh Report on 'BIS-Hallmarking & Jewellery' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs);
- (ii) Thirty Fourth Report on Action Taken by the Government on the observations/recommendations contained in the Twenty Eighth Report on 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution);
- (iii) Thirty Fifth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty First Report on 'Coarse Grains Production and Distribution' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution); and
- (iv) Thirty Sixth Report on Action Taken by the Government on the observations/recommendations contained in the Thirty Second Report on 'Sugar Industry in India- A Review' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

STATEMENT BY MINISTER

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं 'चिकित्सा उपकरण: विनियमन और नियंत्रण' के संबंध में विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के 138वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

MOTION FOR ELECTION TO THE INSTITUTE OF TEACHING AND RESEARCH IN AYURVEDA (ITRA), JAMNAGAR

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): सभापति महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :

"कि आयुर्वेद शिक्षण और अनुसंधान संस्थान (आईटीआरए) अधिनियम, 2020 की धारा 7 की उप-धारा (4) के साथ पठित धारा 6 की उप-धारा (1) के खंड (ट) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, अधिनियम के उपबंधों के अध्यधीन सभा के सदस्यों में से

एक सदस्य को वर्तमान आकस्मिक रिक्ति के स्थान पर आयुर्वेद शिक्षण और अनुसंधान संस्थान, जामनगर का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), JODHPUR

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I move:-

“That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Jodhpur, subject to the provisions of the Act.”

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AIIMS), RAIPUR

THE MINISTER OF HEALTH AND FAMILY WELFARE; AND THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI JAGAT PRAKASH NADDA): Sir, I move:-

“That in the pursuance of Section 4(g) read with Section 6 (1) of the All India Institutes of Medical Sciences Act, 1956, as amended by the All India Institutes of Medical Sciences (Amendment) Act, 2012, this House do proceed to elect, in such a manner as directed by the Chairman, one member from amongst the Members of the House, to be a member of the All India Institute of Medical Sciences (AIIMS), Raipur, subject to the provisions of the Act.”

The question was put and the motion was adopted.
